

12.00 hrs.

PAPERS LAID ON THE TABLE

*[English]***Annual Report of the Indian Society of International Law, New Delhi for 1987-88**

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P.V. NARASIMHA RAO): Sir, I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Indian Society of International Law, New Delhi, for the year 1987-88 along with Audited Accounts. [Placed in Library. See No. LT—8102/89]

[Translation]

SHRI RAMSWAROOP RAM (Gaya): Mr. Speaker, Sir, I would like to draw your attention to a very important issue. Sir, in accordance with the strike directives given by the Prime Minister, a drive has been launched to fill up the vacancies reserved for the scheduled castes and scheduled tribes throughout the country but these are being ignored in West Bengal, Andhra Pradesh, Kerala and Haryana though a large number of Harijan youths in these states are unemployed. The directives of the Prime Minister are not being followed in these States. Mr. Speaker, Sir, it is a very important issue, you should give your directions in this regard. In the matter of employment Harijan youths are being neglected. Sir, it is an important issue as it concerns the scheduled castes and scheduled tribes..... *(Interruptions)*...

MR. SPEAKER: It is not my duty. I can not do it.

[English]

I can not take up state subjects here.

[Translation]

SHRI RAMSWAROOP RAM: It is not a state subject. Harijan and Adivasis are not covered under the state subjects.

[English]

MR. SPEAKER: Let the Home Ministry take care of it.

[Translation]

SHRI RAMSWAROOP RAM: You should realise the gravity of it.

MR. SPEAKER: You give it in writing. If you have any apprehensions, please give it in writing. I will see.

(Interruptions)

SHRI RAMSWAROOP RAM: Mr. Speaker, Sir, inspite of the Prime Minister's directions, Harijan youths of Haryana, Andhra Pradesh and Kerala are being overlooked... *(Interruptions)*....

[English]

SHRI G.M. BANATWALLA (Ponnani): Mr. Speaker, Sir, it is very much a Central subject. The Transport strike is on against our Motor Vehicles Act. What is being done by the Minister of Surface Transport?

[Translation]

MR. SPEAKER: You give it in writing.

[English]

SHRI G.M. BANATWALLA: People are in great trouble. Let him come forward and tell as to what is being done.

MR. SPEAKER: You ask.

SHRIG.M. BANATWALLA: I am asking through you, Sir. You please tell them to give us a statement about the transport strike. People are in great difficulty.

MR. SPEAKER: Mr. Banatwalla, you know the rules. You give me some motion. I will ask.

[*Translation*]

MR. SPEAKER: Shri Ramswaroop, you give it in writing. Without it I can not say anything.

SHRI RAMSWAROOP RAM: Mr. Speaker, Sir, how do you consider it as a state subject?

MR. SPEAKER: Its implementation falls under the jurisdiction of the state. If it is not implemented, you give it in writing. I will ask them.

SHRI RAMSWAROOP RAM: Mr. Speaker, Sir,

[*English*]

MR. SPEAKER: It is not a question of discussion here. He doesn't go on record.

(*Interruptions*)*

[*Translation*]

MR. SPEAKER: I have listened to you. Why are you repeating it. You please give it in writing. I have already told you to give it in writing. If there is anything to be asked, I will ask them.

...(Interruptions)...

12.01 1/2 hrs.

PAPERS LAID ON THE TABLE—*CONTD.*

[*English*]

Review on the working of and Annual Report of Kudremukh Iron Ore Company for 1988-89

THE MINISTER OF STEEL AND MINES (SHRI M.L. FOTEDAR): Sir, I beg to lay on the Table—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Review by the Government on the working of the Kudremukh Iron Ore Company Limited, Bangalore, for the year 1988-89.

(ii) Annual Report of the Kudremukh Iron Ore Company Limited, Bangalore, for the year 1988-89 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—8103/89]

Notifications under Major Port Trust Act, 1963 and Dock Workers (Regulation of Employment) Act, 1948

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETRO-CHEMICALS IN THE MINISTRY OF INDUSTRY (SHRI P. NAMGYAL): On behalf of Shri Rajesh Pilot, Sir, I beg to lay on the Table:-

(1) A copy each of the following Notifica-

tions (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trust Act, 1963:-

- (i) G.S.R. 450 (E) published in Gazette of India dated the 19th April, 1989 approving the Tuticorin Port Trust Employees' (Welfare Fund) Amendment Regulation, 1989 together with a corrigendum to its Hindu version.
- (ii) G.S.R. 508 (E) published in Gazette of India dated the 5th May, 1989 approving the Cochin Port Employees (General Provident Fund) Amendment Regulations, 1989.
- (iii) G.S.R. 599 (E) published in Gazette of India dated the 8th June, 1989 approving the Tuticorin Port Employees' (Conduct) Sixth Amendment Regulations, 1989.
- (iv) G.S.R. 605 (E) published in Gazette of India dated the 8th June, 1989 approving the Madras Port Trust Employees (Contributory Outdoor and Indoor Medical Benefit after Retirement) Regulations, 1989.
- (v) G.S.R. 647 (E) published in Gazette of India dated the 27th June, 1989 approving the Calcutta Port Trust Employees' (Other than Haldia Dock Complex) (Recruitment, Seniority and Promotion) Second Amendment Regulation, 1989.
- (vi) G.S.R. 475 (E) published in Gazette of India dated the 27th April, 1989 approving the Cochin Port Trust (Distraint or arrest and sale of Vessels) Regulations, 1988. [Placed in Library. See No. LT—8104/89]

(2) A copy each of the following Notifications (Hindu and English versions) under sub-section 8A of the Dock Workers (Regulation of Employment) Act, 1948:-

- (i) The Visakhapatnam Unregistered Dock Workers (Regulation of Employment) Amendment Scheme, 1988 published in Notification No. S.O. 38 in Gazette of India dated the 7th January, 1989.
- (ii) The Calcutta Dock Clerical and Supervisory Workers (Regulation of Employment) Amendment Scheme, 1989 published in Notification No. S.O. 750 in Gazette of India dated the 15th April, 1989. [Placed in Library. See No. LT—8105/89]

Annual Accounts of the Regional Engineering College, Hazratbal for 1987-88

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI P. SHIV SHANKER): On behalf of Shri L.P. Shahi, Sir, I beg to lay on the Table a copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Hazratbal, for the year 1987-88 together with Audit Report thereon. [Placed in Library. See No. LT—8106/89]

Notification under Essential Commodities Act, 1955; Review on the working of and Annual Report of Bihar State Agro-Industries Development Corporation Ltd. for 1979-80 and Punjab Agro-Industries Corporation, Chandigarh for 1986-87; and a Statement showing reasons for delay

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL

YADAV): Sir, I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:-

(i) The Fertiliser (Control) Amendment Order, 1989 published in Notification No. S.O. 498 (E) in Gazette of India dated the 29th June, 1989.

(ii) G.S.R. 592 (E) published in Gazette of India dated the 5th June, 1989 indicating the supplies of fertilisers to be made by domestic manufacturers of fertilisers to various States, Union Territories/Commodity Board during the period from 1st April, 1989 to 30th September, 1989. [Placed in Library. See No. LT—8107/89]

(2) A copy each of the following papers (Hindi and English versions) under section 619A of the companies Act, 1956:—

(a) (i) Review by the Government on the working of the Bihar State Agro-Industries Development Corporation Limited, for the year 1979-80.

(ii) Annual Report of the Bihar State Agro-Industries Development Corporation Limited for the year 1979-80 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—8108/89]

(b) (i) Review by the Government on the working of the Punjab Agro-Industries Corporation, Chandigarh, for the year 1986-87.

(ii) Annual Report of the Punjab Agro-

Industries Corporation, Chandigarh, for the year 1986-87 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—8109/89]

(3) Two statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above. [Placed in Library. See No. LT—8108/89 and 8109/89]

12.03 1/2 hrs.

COMMITTEE ON ABSENCE OF MEMBERS FROM SITTINGS OF THE HOUSE

[English]

Sixteenth Report

SHRI ANOOPCHAND SHAH (Bombay North): I beg to present the Sixteenth Report (Hindi and English versions) of the Committee on Absence of Members from the Sittings of the House.

12.04 hrs.

ELECTION TO COMMITTEE

[English]

(1) **Committee on Welfare of Scheduled Castes and Scheduled Tribes**

SHRI ARVIND NETAM (Kanker): Sir, I beg to move:

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read